

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION



CRIMINAL APPEAL NO.1912 OF 2024
(Arising out of SLP (CrI.) No.2861/2024)

SANTOSHI BAI

APPELLANT(S)

VERSUS

THE STATE OF CHHATTISGARH

RESPONDENT(S)

O R D E R

Leave granted.

Heard learned counsel for the appellant as also learned counsel for the respondent-State and perused the appeal papers.

Though learned counsel for the respondent-State opposes the grant of bail, taking into consideration that the appellant is the mother-in-law and the allegation has been made against her and also taking note of the fact that the appellant has been in custody for nearly one year, we deem it appropriate that the appellant be enlarged on bail. Hence, we direct that the appellant be enlarged on bail subject to appropriate conditions being imposed by the trial court.

For the said purpose, the appellant shall be produced forthwith before the trial court.

The appeal is, accordingly, disposed of.

..... J.
(A.S. BOPANNA)

..... J.
(SUDHANSHU DHULIA)

New Delhi;
April 03, 2024

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 2861/2024
(Arising out of impugned final judgment and order dated 22-01-2024
in MCRC No. 189/2024 passed by the High Court of Chhatisgarh at
Bilaspur)

SANTOSHI BAI

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

(IA No. 50333/2024 - EXEMPTION FROM FILING O.T.)

Date : 03-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Manish Kumar Gupta, AOR
Mr. Sharad Prakash Pandey, Adv.
Ms. Sangita Gupta, Adv.
Mr. Prabhat Chowdhary, Adv.

For Respondent(s) Mr. Vinayak Sharma,, Adv.
Mr. Ravinder Kumar Yadav, AOR
Mr. Vinay Mohan Sharma, Adv.
Mr. Kartikey, Adv.
Mr. Paras Juneja, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appellant be enlarged on bail subject to appropriate
conditions being imposed by the trial court.

Appeal is disposed of in terms of signed order.

Pending application(s) shall also stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

(Signed order is placed on the file)